

## ACT No. X OF 1912.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

[Received the assent of the Governor General on the 18th  
September, 1912.]

### An Act further to amend the Indian Divorce Act.

**WHEREAS** it is expedient further to amend the Indian Divorce Act; It is hereby enacted as IV of 1869 follows :—

Short title.

1. This Act may be called the Indian Divorce (Amendment) Act, 1912.

Addition to section 7, Act IV, 1869.

2. To section 7 of the Indian Divorce Act the IV of 1869. following proviso shall be added, namely :—

“ Provided that nothing in this section shall deprive the said Courts of jurisdiction in a case where the parties to a marriage professed the Christian religion at the time of the occurrence of the facts on which the claim to relief is founded.”